

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Jaipur Bench, Jaipur

ORDER SHEET

Application No. OA 317/92 of 199

Applicant(s).....

Respondent(s).....

Bajrang Lal Bairwa.....

Union of India & Ors.

Advocate for Applicant(s)

Mr. R.N. Mathur

Advocate for Respondent(s)

Mr. M. Rafiq

Notes of the Registry	Orders of the Tribunal
19/8/94	<p>OA 199/94 (Bajrang Lal Bairwa Vs. UOI) MA 255/94 (Union of India Vs. Bajrang Lal Bairwa) RA 38/94 (Union of India Vs. Bajrang Lal Bairwa) OR 51/94 (Bajrang Lal Bairwa Vs. Union of India)</p> <p>Mr. R.N. Mathur - Counsel for the applicant Mr. M. Rafiq - Counsel for the respondents.</p> <p>In OA no. 317/92 (Bajrang Lal Bairwa Vs. Union of India), submission was made by the respondents (Union of India) that the Enquiry Officer has been changed and in the light of this submission, the proceeding in OA no. 317/92 were drawn.</p> <p>2. Union of India has filed RA as well as application for condonation of delay stating therein that the submission which was made by the advocate was on the basis of information supplied to the advocate. The information was not correctly supplied and as such they want the matter to be recalled by way of filing a RA. They also prayed that the delay in the Review should be condoned and submission in the CP for making false submission in the Court and this petition has been registered as CP 51/94. Applicants also filed OA no. 199/94 (Bajrang Lal</p>

(C)

In C. A. T. (Jaipur Bench) Jaipur

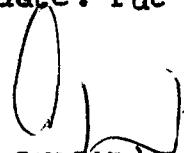
Notes of the Registry

Orders of the Tribunal

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Bairwa Vs. Union of India) on account of subsequent notices received by him sent by the same authority. Thus the mistake was committed which in the light of filing of the OA & CP by the applicant and RP and condonation of delay by the respondents (Union of India) Parties agree that the RP should be accepted, delay should be condoned and OA no. 317/94 to be revived and should be called afresh and the stay order granted earlier in OA no. 317/92 should continue till the disposal of the OA.

3. It was also agreed upon that the applicant will withdraw CP no. 51/94 and OA no. 199/94 both (Bajrang Lal Bairwa Vs. Union of India). In the light of the communication and agreement between the parties, applicant is allowed to withdraw the OA no. 199/94 and CP no. 51/94 (Bajrang Lal vs. Union of India). and Application for RA in condonation of delay is also accepted as agreed between the parties. We direct that the OA no. 199/94 and CP no. 51/94 may be treated as withdrawn and disposed of. MA 255/94 and RA 38/94 stands disposed of. RP is accepted. In the result, we further direct that in consequence of the direction given in OA no. 317/92 (Bajrang Lal vs. Union of India) stands revived and the order of disposal is recalled. Stay granted in that OA no. 317/92 shall continue till the next date. Put up on 7.11.94.


(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN